

Before the Hon'ble National Green Tribunal
Principal Bench at New Delhi

(O.A. No. 292 of 2023)

In the matter of:

Amandeep Singh Bains & anr.

Vs.

The Municipal Corporation of Ludhiana & ors.

Hon'ble sir,

Respectfully sheweth,

Objections to Action Taken Report dated 25-01-2024 submitted by Municipal Commissioner Sh. Sandeep Rishi depicting incomplete action taken by MCL (uploaded on 30-01-2024) as well as present status of continuous damage to Environment being done by MCL at Public Park (Rakh Bagh), Ludhiana.

1. That during last proceedings, the Municipal Corporation of Ludhiana had requested for time to justify the stand of Municipal Corporation permitting the operation of joy rides, toy trains, games, cafeteria, etc. and charges fixed by the Municipal Corporation at the park. The report filed by MCL clearly depicted statue has been erected by the M/s Hero Cycle Ltd. in the park which is found to be illegal therefore appropriate action in accordance with law is required to be taken. This Hon'ble Tribunal had directed to file action taken report on observations made by this Hon'ble Tribunal.
2. That the Municipal Corporation Ludhiana has removed the Statue **but the huge Concrete Structure constructed for Statue is still at site which is displaying the Details of HERO CYCLES COMPANY on wall in huge area.** Further, the foundation stone of laying of statue is also in existence. Thus, the removal of Statue from huge concrete/granite structure is mere an eyewash as the **advertisement engraved on wall as well as major constructed structure has not been removed by MCL till date.** Further, the Society (with Parent Body as Hero Cycles Ltd.) which was

given entire Public Park to maintain it has continuously being doing illegal commercial activities by going against the Environment Norms. The Rodents have damaged the park at many places but the MCL has never tried to conduct the inspections at park.

3. That besides above structure constructed for statue as well as self-praise/advertisement of Hero Cycles Company, the concrete Shops constructed for Cafeteria are still there as MCL has only removed the Shed area as well as other temporary structure. Further, the Rakh Bagh is still; being used as amusement Park with continue operation of Mechanical/Electrical Joy Rides which is also against the Healthy Environment as only Swings, Sea-Saw etc. are allowed to be installed in the Green areas. By submitting that the rates have been fixed, the MCL is now trying to legalise the illegal activities in the Park which is also against Environment norms by going against directions of law. The conversion of park land into amusement area by erecting Joy rides and concrete structures has changed the motive of land and thus has increased the environment pollution too, resulting into Environment damage, thus may kindly be directed to be removed from the park.
4. That the encroachment by Bird Feeding still exist in the Rakh Bagh and MCL has failed to remove the structure constructed by such society. Further, the War Memorial is still being used to feed the birds (mainly pigeons) but no action has been taken by MCL to stop such illegal activity.

Hon'ble sir, the action taken by MCL in removing the Statue is mere an eyewash as the violations are not being removed in true spirit by MCL till date. Six Photographs depicting the existing illegal activities and structure in Rakh Bagh are produced herewith as Annexure PA-1. You are humbly requested to kindly consider our prayer as submitted in Original Application.

Date: 30-01-24

Place: Ludhiana

Yogesh Maini

(Applicant No. 2)

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI

In O.A. No. 292 of 2023

Dr. Amandeep Singh Bains & anr. Vs. The Municipal Commissioner of Ludhiana

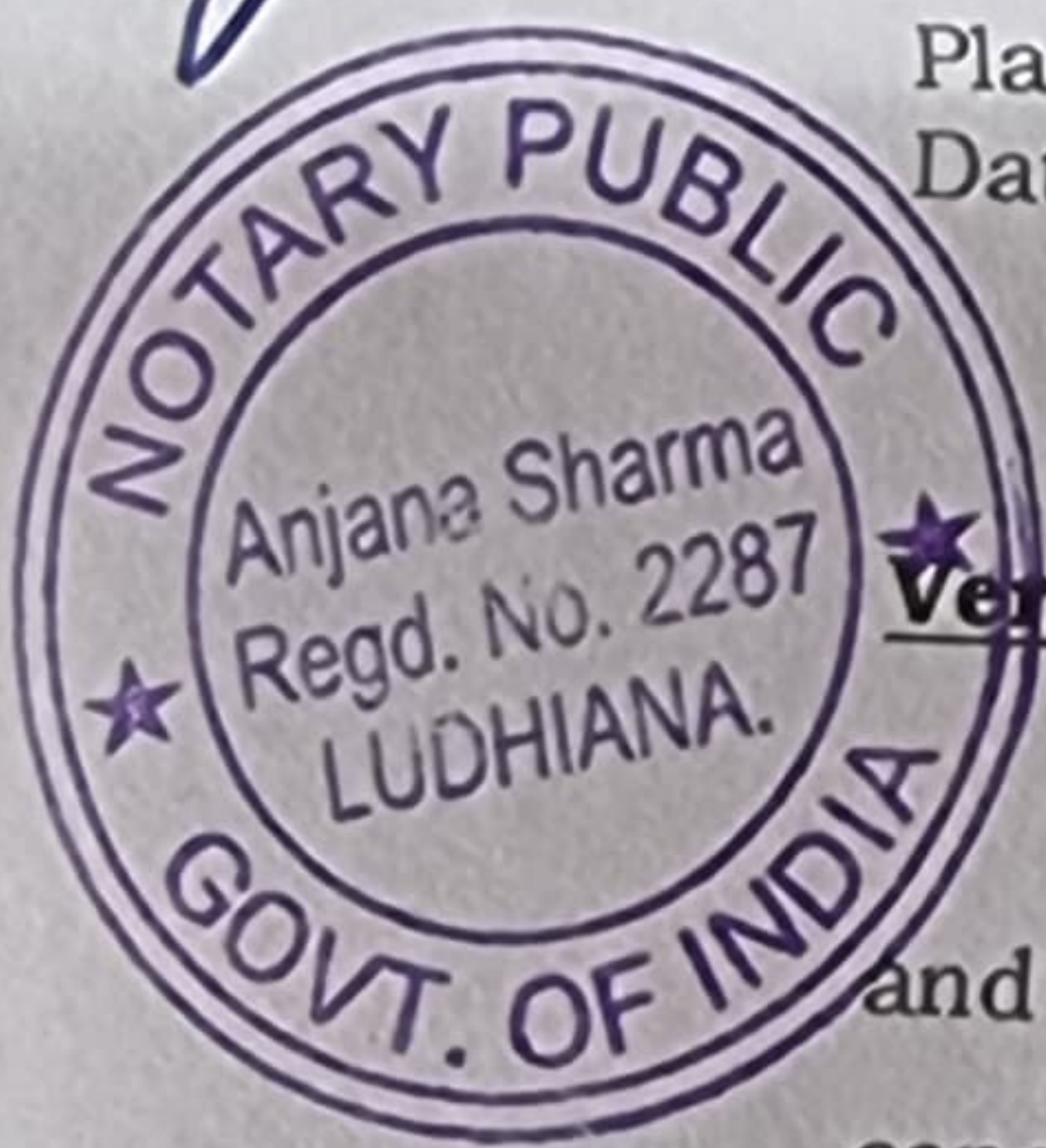
**Affidavit of Yogesh Maini (aged 41 years) s/o Late Sh. Kapil Bhushan Maini
 r/o #678/1, Prem Nagar, Shiv Mandir Road, Civil Lines, Ludhiana**

RESPECTFULLY SHOWETH:

I, the above mentioned deponent do hereby solemnly affirm and declare as under:-

1. That the deponent is Applicant No. 2 (in person) in O.A. No. 292 of 2023 filed with this Hon'ble National Green Tribunal.
2. That the contents of paras no. 1 to 4 of the accompanying present status of Impugned Public Park (Rakh Bagh) are true and correct to best of my knowledge.

Place: Ludhiana
 Dated: 30.01.2024



Verification:

Verified that the contents of para 1 and 2 of this affidavit are true and correct. No part of it is false, and nothing material has been kept concealed therefrom.

verified that the affidavit was DEPONENT
 recovered & explained to the deponent
 who seemed correctly understand at
 some at the time making there of

ATTESTED AS IDENTIFIED

Place: Ludhiana
 Dated: 30.01.2024

Notary Public, Ludhiana (Po.)

DEPONENT

30 JAN 2024